C.P No. 1156/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES:

Hasmukh N. Shah & Associates V/s. Victoria Enterprises Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE			
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	ilo manish	N'JUN Mynt	myr			
COMMON ORDER						
T.C.P. No. 1156/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 1171/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 1172/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 1173/I&BC/NCLT/MB/MAH/2017 1. The Learned Representatives of both the sides are present.						
1. 2.						
3.	The Learned Counsel from the side of the Petitioner stated that there was no Settlement Terms, hence it was wrongly recorded on the last date about the Consent Terms ready for submissions. That observation is required to be expunged from the Order. From the side of the Respondent the Vakalatnama is filed today by one of the Learned Representative and seeking time to file Reply.					
4.	It is to be noted that Form No. 4 and Notice under section 8 dated 31 st May, 2017 has already been issued. Although the requisite Forms are issued, however, it is also served by hand on the Respondent Counsel in the Court.					
5.	From the side of the Respondent seeking time to represent the matter.					
6.	The Petitioner is also seek	king time to propose the name o	f the IRP.			
7.	Under the circumstances,	all these Petitions are adjourned	d to 30.10.2017 .			
	Sd/-		Sd/-			
	kara/Pantula Mohan	1	M.K. Shrawat			
	ber (Judicial) 9.2017		Member (Judicial)			

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C.P No. 1156/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE PARTIES:

Hasmukh N. Shah & Associates V/s. Victoria Enterprises Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

35,36,37,38 Adr Sanjay Prabhele

Shabbele -for Rétitioner

<u>COMMON ORDER</u> <u>T.C.P. No. 1156/I&BC/NCLT/MB/MAH/2017</u> <u>T.C.P. No. 1171/I&BC/NCLT/MB/MAH/2017</u> <u>T.C.P. No. 1172/I&BC/NCLT/MB/MAH/2017</u> <u>T.C.P. No. 1173/I&BC/NCLT/MB/MAH/2017</u>

- 1. The Learned Representative of the Petitioner/Creditor is present.
- 2. They state that Consent Terms are almost ready. Hence seeking short date.
- 3. At the request of the Learned Counsel of the Petitioner, adjourned to **21.09.2017**, with the direction to complete all the requirements of the Insolvency Code.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 05.09.2017 Sd/-M.K. Shrawat Member (Judicial)

C.P No. 1156/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017

NAME OF THE PARTIES:

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Hasmukh N. Shah & Associates V/s. Victoria Enterprises Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

,	H.N.Shah	Petitioner Adu	HEREY
,		ORDER	

T.C.P. No.1156/I&BC/NCLT/MB/MAH/2017

- The Learned Representative from the side of the Petitioner is present.
- This Petition is filed on 29.06.2017 in respect of Operational debt as stated in requisite Form No. 5 of Rs. 2,76,54,650/-.
- 3. The Petitioner has stated that no payment has been received from the debtor.
- He has placed on record the Bills raised and stated that since no payment was made hence the default is apparent from the evidence on record.
- 5. As per Section 8 the Notice of Demand has also been delivered. No Reply from the side of the Respondent/Debtor.
- 6. The Petition can be "Admitted" if the name of the IRP is proposed by the Petitioner on the next date of hearing.
- 7. The Petitioner can also intimate the next date of hearing to the Respondent/ Debtor and to place on record the Affidavit of Service.
- Adjourned to 5th September 2017.

Sd/-Bhaskała Pantula Mohan Member (Judicial) 21.08.2017.

Sd/-

M.K. Shrawat Member (Judicial)

C.P No. 1156/(MAH)/2017 CA No.

CORAM:

SHRI M.K. SHRAWAT Present: MEMBER (J)

> SHRI ASHOK KUMAR MISHRA MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017 -lap

NAME OF THE PARTIES:

Hasmukh N. Shah & Associates V/s. Victoria Enterprises Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

SIGNATURE DESIGNATION NAME S. No.

COMMON ORDER T.C.P. No. 1156/I&BP/NCLT/MB/MAH/2017 T.C.P. No. 1171/I&BP/NCLT/MB/MAH/2017 T.C.P. No. 1172/I&BP/NCLT/MB/MAH/2017 T.C.P. No. 1173/I&BP/NCLT/MB/MAH/2017

- 1. None present. All four are connected matters.
- 2. Although Form No. 5 under I&BP Code have been issued on 29.06.2017 no one is present from the side of the Petitioner/Operational Creditor is present.
- 3. In the absence of the Petitioner, matters are to be listed for hearing on 21.08.2017.
- 4. Registry is directed to issue notice intimating the next date of hearing.

Sd/-

Ashok Kumar Mishra Member (Technical) Dated: 12.07.2017.

Sd/-

M.K. Shrawat Member (Judicial)